



\$~75 & 76

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **ITA 479/2025**
+ **ITA 480/2025**
COMMISSIONER OF INCOME TAX,
INTERNATIONAL TAXATION-1, NEW DELHI

.....Appellant
Through: Mr. Puneet Rai, SSC, Mr. Ashvini
Kr., Mr. Rishabh Nangia, Mr. Gibran,
JSC.

versus

**FINASTRA INTERNATIONAL FINANCIAL
SYSTEMS PTE LIMITED**

.....Respondent
Through: None.

CORAM:
HON'BLE MR. JUSTICE V. KAMESWAR RAO
HON'BLE MR. JUSTICE VINOD KUMAR

ORDER
24.09.2025

%

CM APPL. 60914/2025(condn of 280 days in re-filing) in ITA 479/2025;
CM APPL. 60928/2025(condn of 429 days in re-filing) in ITA 480/2025;
CM APPL. 60927/2025(condn of 7 days in filing) in ITA 480/2025

1. For the reasons stated in the applications, the delay in re-filing as also the delay in filing the captioned appeals stand condoned.

2. The applications stand disposed of.

CM APPL. 60913/2025(Exemption) in ITA No.479/2025
CM APPL. 60926/2025(Exemption) in ITA 480/2025

3. Exemptions are allowed, subject to all just exceptions.

4. The applications stand disposed of.

ITA 479/2025;
ITA 480/2025



5. At the request of Mr Puneet Rai, learned SSC for the appellant, renotify on 27.10.2025.

V. KAMESWAR RAO, J

VINOD KUMAR, J

SEPTEMBER 24, 2025

M